

[श्री चन्ना रेड्डी]

का सवाल है और इस डिमांड एण्ड सप्लाई की इंटरलिमिटेडमसिप और इंटरकनेक्शन की बजह से और डिफिकल्टी की बजह से उस की प्राप्ति खूब समय ले लेती होगी।

श्री चन्ना रेड्डीज : डिफिकल्टी किस तरीके से किया जायगा ?

Dr. Chenna Reddy: From the date of announcement.

12-36 hrs.

RULING REGARDING LAYING OF PAPERS ON TABLE

Mr. Speaker: On the 5th July 1967 Shri Madhu Limaye raised a point that in the case of papers sought to be laid on the Table by private Members, Members should be informed of the decision taken by the Speaker whether or not he has allowed the papers to be laid. The Member suggested that either the Speaker should make an announcement of his decision in the House or an entry should be made in the List of Business, as is done in the case of papers laid by Ministers. Dr. Lohia also pleaded for the latter procedure.

On the 6th July, Shri Madhu Limaye wrote to me that such documents as the Speaker permits to be laid should be mentioned in the List of Business and the Member concerned should be called upon to lay the document in the same manner as papers are laid by Ministers.

The position is that in the case of a paper or document laid by a Minister, entry is made in the List of Business because the Minister is himself responsible for the document and he is authorised to authenticate it on the grounds that—

(i) it has been or deemed to have been prepared under his supervision or care, and

(ii) he is in possession of the document officially.

In the case of private Members, however, papers or documents are sought to be laid on the Table by them during the course of their speeches. As such, no entry about such papers can obviously be made in the List of Business. However, where it is decided to treat such a document as a paper laid on the Table, the document is placed in the Library and a reference to it is given in the printed debates. This applies also to the Ministers, who may in the course of their speeches in the House, lay papers or documents on the Table of the House. There is thus no distinction between the Ministers and private Members in this regard.

As the Members desire that when the Speaker accords the necessary permission for any paper handed over to the Table by a private Member to be treated as paper laid on the Table Members should be informed of that, I have directed the Secretariat to publish the information in future in Bulletin Part II.

श्री जयू लिमये : (सूचक) दूसरे दिन करने का क्या कायदा उस दिन जाना चाहिए। प्रसन्नताओं को कैसे पता चलेगा ?

Mr. Speaker: Members will be informed of the decision; it will be published in the Bulletin.

श्री जयू लिमये : सेक्रेटरी एसाइन करे।